

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
IA No. 134/JPR/2023
IA No. 394/JPR/2023
CP No. (IB)- 47/9/JPR/2018
Under Section 9 of IBC, 2016

In the matter of:

M/s Tack Innovations

...Operational Creditor/Applicant

Versus

Autopal Industries Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

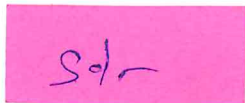
For the Applicant	: Milan Negi, Adv. Nikhil Kumar Jha, Adv.
For the Respondent	: Prashant Chari, Adv.

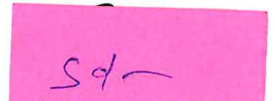
ORDER

IA No. 134/JPR/2023

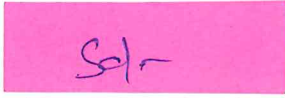
Heard Mr. Milan Negi, Adv. appearing on behalf of the Applicant. Mr. Prashant Chari, Adv. appearing on behalf of the Respondent No. 5 submits that he has been recently engaged in this matter and seeks time to file Vakalatnama. Pleadings are complete on part of Respondent No. 5. Respondent No. 1-3, 6,7,8 have been proceeded ex-parte. None appears for the Respondent No. 4 today. List the IA on 09.09.2024.

Mr. Milan Negi, Adv. appearing for the RP submits that in view of the order passed by this A.A. on 07.06.2024, IA No. 394/JPR/2023 becomes

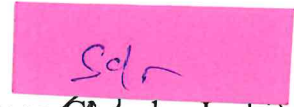




infructuous. On instructions he doesn't want to prosecute this application. IA No. 394/JPR/2023 stands disposed of accordingly. List the matter on 09.09.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 22, 2024